

12.50 hrs.

**PAPERS LAID ON THE TABLE**

**ANDHRA PRADESH MOTOR VEHICLES TAXATION (AMDT.) ACT, 1973, ANDHRA PRADESH ENTERTAINMENT TAX (AMDT.) ACT, 1973, CENTRAL EXCISE (THIRD (AMDT.) RULES, NOTIFICATIONS UNDER CUSTOMS ACT AND AMENDMENTS TO ANDHRA PRADESH EXCISE RULES.**

**THE MINISTER OF LABOUR AND REHABILITATION (SHRI RAGHUNATHA REDDY):** On behalf of Shri K. R. Ganesh.

I beg to lay on the Table—

(1) A copy each of the following President's Acts (Hindi and English versions) under sub-section (3) of section 3 of the Andhra Pradesh State Legislature (Delegation of Powers) Act, 1973:—

(i) The Andhra Pradesh Motor Vehicles Taxation (Amendment) Act, 1973 (President's Act No. 2 of 1973) published in Gazette of India dated the 31st March, 1973.

(ii) The Andhra Pradesh Entertainments Tax (Amendment) Act, 1973 (President's Act No. 3 of 1973) published in Gazette of India, dated the 31st March, 1973. [Placed in Library. See No. LT-4804/73.]

(2) A copy of the Central Excise (Third Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 261 in Gazette of India, dated the 17th March, 1973, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-4805/73.]

(3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G.S.R. 150 published in Gazette of India, dated the 17th February, 1973 together with an explanatory memorandum.

(ii) G.S.R. 152 published in Gazette of India, dated the 17th February, 1973 together with an explanatory memorandum.

(iii) G.S.R. 208 published in Gazette of India, dated the 3rd March, 1973 together with an explanatory memorandum.

(iv) G.S.R. 173(E) published in Gazette of India, dated the 20th March, 1973 together with an explanatory memorandum.

(v) G.S.R. 193A(E) published in Gazette of India, dated the 2nd April, 1973 together with an explanatory memorandum. [Placed in Library. See No. LT-4806/73.]

(4) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) G.S.R. 177(E) published in Gazette of India, dated the 24th March, 1973 together with an explanatory memorandum.

(ii) G.S.R. 289 published in Gazette of India dated the 24th March, 1973 together with an explanatory memorandum.

(iii) G.S.R. 326 published in Gazette of India dated the 31st March, 1973 together with an explanatory memorandum. [Placed in Library. See No. LT-4807/73].

(5) A copy of Notification No. 769-TI/72 (Hindi and English versions) published in Andhra Pradesh Gazette dated the 13th February, 1973 making certain amendments to the Andhra Pradesh Excise (Arrack and Toddy Licences General Conditions)

[Shri Raghunatha Reddy]

Rules, 1969, under sub-section (4) of section 72 of the Andhra Pradesh Excise Act, 1968 read with clause (c) (iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh. [Placed in Library. See No. LT-4808/73].

**MR. SPEAKER:** I call Shri D. K. Borooah to make a statement.

(Interruptions)

**MR. SPEAKER:** About the communal riots in Hazaribagh, we are all very sorry. This is a State matter. I shall look into it and try to find a way-out. I am not permitting you, Mr. Bosu. How can you bring a State matter to Parliament?

I have also been thinking on the same line. It is very unfortunate. This House should know about it. I am telling you that we shall find a way as to how to get the information on this.

12.55 hrs.

**STATEMENT RE. REDUCED SUPPLY OF RESIDUAL FUEL OIL TO DHUVARAN AND AHMEDABAD POWER PLANTS**

**MR. SPEAKER:** Statement by Shri D. K. Borooah. If it is a long statement he may lay it on the Table.

**THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI D. K. BOROAH):** Yes, Sir. I beg to lay the Statement on the Table.

**STATEMENT**

The last wage agreement between the Oil and Natural Gas Commission and its labour unions expired in January, 1971. Soon thereafter the Unions placed demands for fresh negotiations for revision of pay scales, pay etc. Their main demand was that the pay scales and pay should be brought up so as to be at par with

those of the employees of the Indian Oil Corporation.

However, before the negotiations for a new agreement could be started, there was a heavy inflow of refugees from Bangla Desh followed by hostilities with Pakistan because of which negotiations could not be held. The negotiations finally commenced in August, 1972. A large number of meetings were held between the ONGC management and the Unions from time to time. However, no agreement could be reached and strike notices were issued by the Unions. The matter was therefore taken up in conciliation by the Deputy Chief Labour Commissioner, Government of India; the proceedings are still pending.

Nevertheless, negotiations between the ONGC management and the Unions were continued from time to time; but no understanding could be reached. Consequently the employees in Gujarat resumed their agitation in the form of work-to-rule commencing from the last week of March, 1973

The last round of negotiations was held at Dehra Dun on 10th April 1973 and 11th April 1973. No mutually satisfactory understanding between the management and the Unions has, however, been reached.

As a result of this agitation, the ONGC's operations in Gujarat have been adversely affected in recent days. Although production of crude oil from the Ankleswar field is being somehow maintained at normal levels, there has been reduction in production from the North Gujarat oil-field.

As a result of reduced production of crude oil from North Gujarat oil-fields during the first 15 days of April, the Gujarat Refinery has not been able to make supplies of Residual